

RECOVERY OF CRANE HAULAGE AND CRANE DEMURRAGE CHARGES

440. SHRI MAN SINGH VERMA : Will the Minister of RAILWAYS be pleased to state :

(a) whether a sum of Rs 1,806 per month was worked out towards recovery of crane haulage and crane demurrage charges by a Committee of three senior officers while awarding goods handling contract at Tundla with effect from 15th July, 1970 in favour of the Cooperative Society ;

(b) whether only twentyone manhours under schedule item No. 14 were shown and if so, how the Committee came to the conclusion that a sum of Rs. 1,306 per month would be recovered towards crane haulage and crane demurrage charges ;

(c) whether similar assessment of recovery of crane haulage and crane demurrages has been made while deciding award of goods handling contract at Mirzapur, Naini, Allahabad, Kanpur, Central Goods Shed, Juhri Transhipment Shed and Aligarh Jn. , and

(d) if not, the reasons therefor ?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOMD SHAFI QJRESHI) : (a) A sum of Rs. 1,306 per month was worked out by a Committee of three Senior Scale Officers towards crane and crane haulage charges and not crane demurrages.

(b) Yes Man-hours under Schedule Item No. 14 were shown as twentyone. Under the terms of the previous contract, the Railway supplied crane free of charge, for dealing with goods weighing 875 Kg and above. In the new contract, the Railway supplied crane free of charge, for dealing with goods weighing 375 Kg and above. In the new contract, the Railway was to supply crane, free of charge, only for consignments weighing 1,000 Kg. and above. The cost of Rs. 1,306 was assessed on the basis of charges recovered for similar work from the Mirzapur Goods Handling Contractor where also the Railway was to supply crane for consignments weighing 1,000 Kg. and above. The assessment of crane and crane haulage charges

was made purely for departmental use and not for the use of tenderers.

(c) No, except in the case of Aligarh contract, where crane and crane haulage charges were assessed.

(d) The assessment of crane and crane haulage charges was not necessary in the case of Naini and Allahabad contracts as there was no change in tender conditions in regard to supply of crane, such as mentioned in answer to part (b) of the Question. There was also no need of making such an assessment in the case of Juhri, Kanpur Central Goods Shed and Mirzapur as the work there is being managed departmentally.

441. [Transferred to the 10th August, 1972]

APPOINTMENT OF ADDITIONAL HIGH COURT JUDGES

442. SHRIMATI SITA DEVI :
SARIMATI SUMITRA G.
KULKARNI :

Will the Minister of LAW AND JUSTICE be pleased to state :

(a) whether it is a fact that some State Governments have approached the Union Government for the appointment of additional High Court Judges in their States to clear the long-pending cases in their High Courts ,

(b) if so, what action Government have taken in the matter ?

THE MINISTER OF LAW AND JUSTICE (SHRI H. R. GOKHALE) : (a) Yes, Sir.

(b) Government have agreed to the proposals of the State Governments.

राजधानी रेलगाड़ी के टाइप की और अधिक रेलगाड़ियों का चलाया जाना

543. श्री ओउम् प्रकाश त्यागी :

श्री एन. एच. कुम्भारे :

क्या रेल मंत्री यह यह बताने की कृपा करेंगे कि :